

establish this matter with proof because these matters are very delicate and involve international relations. But all the while we are prepared to solve this problem.

We have always respected the Sikh sentiments and that is why we have not entered the Golden Temple complex—because we have respected their feelings. Although the law does permit us that law can enter there in spite of the law being so we have not done so and we have respected their feelings. Sir, as far as the Punjab problem is concerned, I can assure the hon. Members that many actions have been taken.

There has been further reinforcement of the forces. Certain areas have been given to the CRPF. It is wrong to say that the CRPF has been withdrawn. Some adjustments have been made. In the forefront now near the Golden Temple we have brought the BSF, and the CRPF is given a rear position. Now we have entrusted certain areas also to BSF and CRPF, which have been given powers. According to these powers, the CRPF and BSF can act on their own; they can search, they can arrest anybody; but, at the same time, they have to keep in contact with the local authorities, that is, the District Commissioner and the police authorities there.

Sir, it is true that intelligence was weak in Punjab. We supplied more than 700 wireless sets to them and now intelligence is being strengthened. We are giving them about 200 strong motor cycles so that the mobile

squad can also function. All this is being done.

We want to solve this problem through peaceful negotiations. But, at the same time, I would like to reiterate that at any cost, as far as the demand for Khalistan is concerned, we shall never accept it and the nation will never accept it.

SHRI SUSHIL CHAND MOHUNTA: What about referring the waters dispute to a tribunal?

THE VICE-CHAIRMAN (SHRI R. RAMAKRISHNAN): I have an announcement to make. (Interruptions)... The matter is now over. He has answered.

SHRI P. C. SETHI: Sir, we are prepared to hand over the water dispute to a tribunal provided there is an overall agreement on all the demands. (Interruptions)

THE VICE-CHAIRMAN (SHRI R. RAMAKRISHNAN): Now the discussion is over; he has replied. I have an announcement to make.

ALLOCATION OF TIME FOR DISPOSAL OF GOVERNMENT LEGISLATIVE AND OTHER BUSINESS

THE VICE-CHAIRMAN (SHRI R. RAMAKRISHNAN): I have to inform Members that the Business Advisory Committee at its meeting held today, the 24th April, 1984, allotted time for Government Legislative and other Business as follows:

Business	Time allotted
1. Consideration and return of the following Bills, as passed by the Lok Sabha :—	
(a) The Appropriation (No.3) Bill, 1984	—4 hours
(b) The Finance Bill, 1984	—2 days
(c) The Punjab Commercial Crops Cess (Amendment) Bill, 1984	—1 hour
2. Consideration and passing of Monopolies and Restrictive Trade Practices (Amendment) Bill, 1983.	—1 day

Business	Time allowed
3. Consideration and passing of the following Bills, as passed by the Lok Sabha:—	
(a) The Mogul Line Limited (Acquisition of Shares) Bill, 1984.	1 hour
(b) The payment of Gratuity (Amendment) Bill, 1984; and	2 hours and
(c) The Payment of Gratuity (Second Amendment) Bill, 1984	30 minutes
4. Discussion on the Resolution seeking disapproval of the National Security (Amendment) Ordinance, 1984 and consideration and passing of the National Security (Amendment) Bill, 1984, as passed by the Lok Sabha	2 hours

The Committee recommended that the House should sit up to 6.00 P.M. daily and beyond 6.00 P.M. as and when necessary, for the transaction of Government Business.

The House stands adjourned till 11 A.M. tomorrow.

The House then adjourned at thirty-one minutes past five of the clock till eleven of the clock on Wednesday, the 25th April, 1984.